

**MANIPUR**



**GAZETTE**

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**GOVERNMENT OF MANIPUR  
SECRETARIAT: LAW & LEGISLATIVE AFFAIRS  
DEPARTMENT**

**NOTIFICATION**  
Imphal, the 27<sup>th</sup> October, 2008

No.2/56/2008-Leg/L: The following Act of the Legislature, Manipur which received assent of the Governor of Manipur on 27-10-2008 is hereby published in the official Gazette:

**THE MANIPUR (HILL AREAS) DISTRICT COUNCILS (THIRD AMENDMENT)  
ACT, 2008  
(Manipur Act No. 7 of 2008)  
An  
Act**

further to amend the Manipur (Hill Areas) District Councils Act, 1971 (Act No.76 of 1971).

**WHEREAS**, the Parliament enacted the Manipur (Hill Areas) District Councils Act, 1971 for the establishment of District Councils in the Hill Areas in the then Union Territory of Manipur;

**AND WHEREAS**, the Manipur (Hill Areas) District Councils Act, 1971 has continued to be in force in the State of Manipur with necessary adaptations under the Manipur (Adaptation of Laws) Order, 1972;

**AND WHEREAS**, the Manipur Legislative Assembly enacted the Manipur (Hill Areas) District Councils (First Amendment) Act, 1975 to amend section 23 of the Manipur (Hill Areas) District Councils Act, 1971;

**AND WHEREAS**, the Manipur Legislative Assembly enacted the Manipur Hill Areas Autonomous District Councils Act, 2000 (Manipur Act No.11 of 2000) which provided for repeal of the Manipur (Hill Areas) District Councils Act, 1971;

**AND WHEREAS**, the Manipur Hill Areas Autonomous District Council Act, 2000, however, was not brought into force;

**AND WHEREAS**, the Manipur Legislative Assembly enacted the Manipur (Hill Areas) District Councils (Second Amendment) Act, 2006 which repealed the Manipur Hill Areas Autonomous District Council Act, 2000;

**AND WHEREAS**, the Manipur Hill Areas Autonomous District Councils Bill, 2008 was introduced in the Manipur Legislative Assembly during the Third Session of the Ninth Legislative Assembly of Manipur but was withdrawn;

**AND WHEREAS**, it is expedient to continue the enforcement of the Manipur (Hill Areas) District Councils Act, 1971 with necessary amendments;

AND WHEREAS, it is expedient to consolidate/rationalise the law for establishment of the District Councils in the Hill Areas in the State of Manipur;

Be it enacted by the Legislature of Manipur in the Fifty-ninth Year of the Republic of India as follows:

1. Short title and commencement.- (1) This Act may be called the Manipur (Hill Areas) District Councils (Third Amendment) Act, 2008.

(2) The Manipur (Hill Areas) District Councils Act, 1971 shall continue to be in force with the amendments.

(3) It shall be deemed to have come into force with effect from 11<sup>th</sup> May, 2008.

2. General Amendments.- In the Manipur (Hill Areas) District Councils Act, 1971 (hereinafter to as the principal Act), after the words, "Deputy Commissioner", wherever they occur, the following words, "or Additional Deputy Commissioner, Kangpokpi in the case of Sadar Hill Areas" shall be inserted.

3. Amendment of section 2.- In section 2 of the principal Act :

(1) for clause (f), the following new clause (f) shall be substituted, namely,-  
'(f) "Hill Areas" means the areas specified in the First Schedule to the Manipur Legislative Assembly (Hill Areas Committee) Order, 1972;'

(2) for clause (g), the following new clause (g) shall be substituted, namely:

'(g) "Hill Areas Committee" means the Hill Areas Committee constituted under the Manipur Legislative Assembly (Hill Areas Committee) Order, 1972;'

4. Amendment of section 4.- In sub-section (2) of section 4 of the principal Act, for the words "eighteen", the words "twenty four" shall be substituted.

5. Amendment of section 11.- For section 11 of the principal Act, the following new section 11 shall be substituted, namely:

"11. Election of Members of District Council:- (1) The superintendence, direction and control of the preparation of electoral rolls for and the conduct of all elections to the District Councils under this Act and the rules made thereunder shall be vested in a State Election Commission consisting of a State Election Commissioner to be appointed by the Governor:

Provided that a casual vacancy shall be filled up as soon as after the occurrence of the vacancy: